

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 146/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.08.2019**

Name of the Company: Maco Corporation (India) Pvt. Ltd.

V/s.

Essar oil and Gas Exploration and Production Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PAVAN S. GODIAWALA	Adv.	Petitioner	
2.	ISHAN SHAH	Adv.		
3.	Kanya Shah 1/b. Nalawati Associates	Adv.	Respondent	

ORDER

The Parties are represented through their respective Learned Counsel(s).

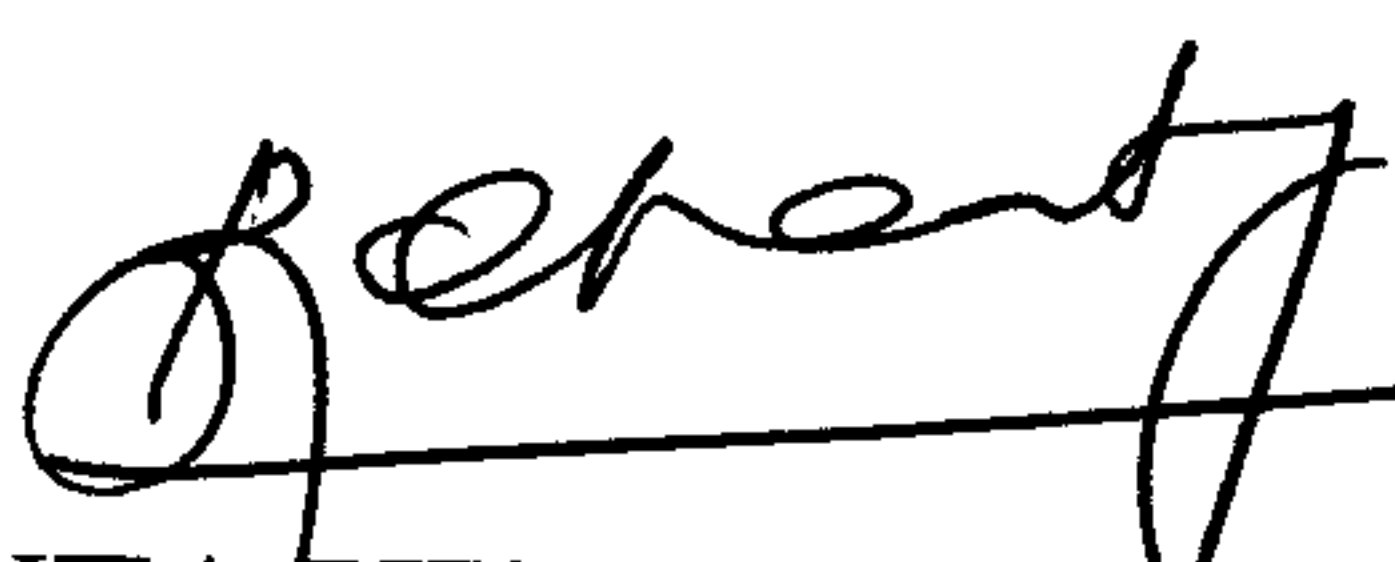
Learned Counsel of the Petitioner filed pursis with a request to withdraw IB petition, in view of matter is **settled out of Court**.


The Operational Creditor/Petitioner has received **Rs. 42.67 lacs** as **full and final settlement** amount of its debt, in support of withdrawal of pursis, in view of this Petitioner seeks to withdraw the present IB petition.

We are of the view that the matter has been full and final settled for an amount of **Rs. 42.67 lacs**, hence, nothing survives in the present matter.

Accordingly, **CP(IB) 146/2018** is dismissed as **settled out of Court and withdrawn**.

No order as to costs.


PRASANTA KUMAR MOHANTY
MEMBER (TECHNICAL)


HARIHAR PRAKASH CHATURVEDI
MEMBER (JUDICIAL)

Dated this the 27th day of August, 2019.